

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that Government have taken a decision on the recommendations of the Central Advisory Contract Labour Board to abolish the contract labour system in coal mines; and

(b) if so, the details thereof and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : (a) and (b) The Central Government, on the recommendation of the Central Advisory Contract Labour Board, have so far prohibited employment of contract labour in the following operations/process/jobs in the Coal Mines *vide* Government of India Notification No S.O. 488 dated 1.2.1975 :—

- (i) Raising or raising-cum-selling of coal;
- (ii) Coal loading and unloading;
- (iii) Over burden removal and earth-cutting.
- (iv) Soft coke manufacturing; and
- (v) Driving of stone drifts and miscellaneous stone cutting underground.

Non-Implementation of Recommendations of Third National Coal Wage Agreement

1332. SHRI AMAR ROYPRADHAN : Will the Minister of ENERGY be pleased to state :

(a) whether it is a fact that the recommendations of the Third National Coal Wage Agreement relating to drinking water facilities, construction of housing, medical and educational facilities, the pension scheme and the safety provisions had remained by and large unimplemented; and

(b) if so, the details in this regard and the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH) : (a) and (b) The Third National Coal Wage Agreement provides for providing of various amenities like housing, water supply, medical and educational to coal mine workers over a time frame period of 4 years i.e. during 1983 to 1987. The Agreement was signed in November, '83. In pursuance of the agreement various schemes are being implemented to achieve these objectives.

There is no provision in NCWA-III for pension to employees. There are, however, other provisions providing for retirements benefits, modalities for which are yet to be worked out by the JBCCI.

In regard to safety, both statutory and other administrative measures are being implemented to improve safety standards in coal mines. These measures are regularly monitored by CIL as well as Government through CIL Safety Board and Standing Committee on Safety in coal mines respectively.

Self-sufficiency in Oil

1333. SHRI AMAR ROYPRADHAN : Will the Minister of ENERGY be pleased to state :

(a) whether it is a fact that Government have achieved self-sufficiency in oil as targeted in the Sixth Five Year Plan; and

(b) if so, the details in this regard and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA) : (a) and (b) The target for production of crude oil during the Sixth Plan period is 93.4 million tonnes against which 103.4 million tonnes production is expected to be achieved. On the basis of the anticipated production and projected demand for 1984-85 about 67 percent self-sufficiency in crude oil is expected to be achieved.